

# राजपत्र, हिमाचल प्रदेश

# हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, ०९ जून, २०२५ / १९ ज्येष्ठ, १९४७

# हिमाचल प्रदेश सरकार

# SOCIAL JUSTICE AND EMPOWERMENT DEPARTMENT

# **NOTIFICATION**

Shimla-2, the 20th August, 2024

**No. SJE-B-B(12)-4/2014.**—In supersession of this Department's Notification of even Number dated 20-04-2016 the Governor, Himachal Pradesh is pleased to set up the Commission, 51-रাजपत्र / 2025-09-06-2025 (2517)

namely "The Himachal Pradesh State Commission for Scheduled Castes" in the State of Himachal Pradesh with its Headquarter at Una, to safeguard the interest of the Scheduled Castes in the State of Himachal Pradesh and to ensure effective implementation of policies, programmes and legislations intended for social-economic development of Scheduled Castes, to recommend remedial measures for their welfare and development. The constitution of the Commission, its term of office and powers and functions shall be as under, namely:—

- 1. Constitution of the Commission.—The State Government shall, by Notification, constitute the Himachal Pradesh State Commission for Scheduled Castes with effect from such date as may be specified therein.
- **2.** Composition of the Commission.—(1) The Commission shall consist of the following Members, namely:—
  - (a) Chairperson, to be nominated by the State Government;
  - (b) Three Non-Official Members, to be nominated by the State Government;
  - (c) The Director, Directorate of Empowerment of Scheduled Castes, Other Backward Classes, Minorities and Specially Abled, Himachal Pradesh as an ex-officio Member;
  - (d) Member Secretary, who shall be appointed by the Government from amongst the officers of the Himachal Pradesh Administrative Services, not below the rank of Deputy Secretary.
- 3. Term of office and conditions of service of the Chairperson and the Members.—
  (1) The term of office of the Non-Official Members including Chairperson shall be three years

Provided that no Chairperson or a Non Official Member shall hold office for more than two terms:

- (2) Any of the Members including Chairperson of the Commission may, at any time, by writing to the State Government, resign from his office.
- (3) The State Government may remove Chairperson or Member from the Commission, if he—
  - (a) becomes an undischarged insolvent;
  - (b) is convicted and sentenced to imprisonment for an offence which in the opinion of the Government involves moral turpitude;
  - (c) becomes of unsound mind and stands so declared by a competent court;
  - (d) refuses to act or becomes incapable of acting;
  - (e) has in the opinion of the Government, so abused the position as Chairperson or Member so as to render that person's continuance in office detrimental to the public interest or of the Scheduled Castes:

Provided that no Member shall be removed under this Sub-clause until he has been given an opportunity of being heard;

- (f) without obtaining leave of absence from the Commission, absents himself from three consecutive meetings of the Commission; and
- (g) conducts himself in manner which is prejudicial to the public interest or against the established norms.
- (4) In the event of casual vacancy occurring by reason of death, resignation or removal of a Member including Chairperson or otherwise, shall be filled by fresh nomination and any person so nominated shall hold office for the remainder of the term in whose place he is so nominated.
- **4.** Qualifications for nomination as Chairperson and Non-Official Members.—The Chairperson and Non-Official Members shall be nominated from, amongst persons of ability, integrity and standing in society and who have served for the welfare and upliftment of the Scheduled Castes, having educational qualifications not below that of a graduate:

Provided that atleast two Non-Official Members including Chairperson shall be from Scheduled Castes categories.:

Provided further that the Chairperson or atleast one member shall be a person having a law degree with ten years standing as an advocate.

Provided further that the Chairperson or atleast one member shall be a woman

- **5.** Conditions of service of Chairperson and Non-Official Members.—The salaries and allowances payable to and other terms and conditions of service of the Chairperson and Non-Official Members shall be such as may be determined by State Government.
- 6. Offices and other employees of the Commission and their terms and conditions of service.—(1) The State Government shall provide the Commission with such officers and employees, as may be necessary for the efficient performance of the Commission.
- (2) The Commission shall have staff preferably on secondment basis from the State Government/Department and from the surplus pool of the State Government without sanctioning, new posts, failing which services will be hired on outsourcing basis as per requirement, in accordance with the provision of Himachal Pradesh Financial Rules, 2009. The instructions issued in this behalf from time to time by the State Government shall be followed.
- (3) The number of posts and service conditions of the staff of the Commission shall be such, as may be specified by the State Government.
- (4) The State Government shall provide necessary budget for the payment of salaries and allowances to the officers and employees of the Commission.
- 7. **Procedure to be regulated by the Commission.**—(1) The Commission shall meet as and when necessary at such time and place as the Chairperson may think fit.
  - (2) The Commission shall regulate its own procedure.
- **8.** Powers and functions of the Commission: The Commission shall examine and monitor all matters relating to the safeguards provided under the Constitution and other statutes for

the protection, welfare and socio-economic development of the Scheduled Castes. The Commission shall also make recommendations to the State Government for the effective implementation of all safeguards for the members of Scheduled Castes community provided under different statutes and schemes.

- **9. Annual report.**—The Commission shall prepare for each financial year its annual report, giving a full account of its activities during the previous financial year and forward a copy thereof to the State Government.
- 10. Finance, Accounts and Audit.—(1) The Commission shall maintain proper accounts and other relevant records and prepare annual statement of accounts to be forwarded annually to the State Government in consultation with the Accountant General, Himachal Pradesh.
- (2) The accounts of the Commission shall be audited by the Accountant General, Himachal Pradesh at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Commission.
- (3) The Accountant General, Himachal Pradesh and any person appointed by him in connection with the audit of the accounts of the Commission shall have the same right and privileges and the authority in connection with such audit as the Accountant General, Himachal Pradesh generally has in connection with the audit of Government accounts and in particular, shall have the right to demand the production of books, accounts connected vouchers and other documents and papers and to inspect any of the office of the Commission.
- 11. Meeting and Disposal of Business.—(1) The Commission shall conduct meetings at its headquarters at Una or at any such place, as the Chairperson may deem fit, but the time period between its two consecutive meeting shall not exceed three months.
  - (2) The Commission shall dispose of its business in the following manner:—
    - (a) the minutes and proceedings of the meetings of the Commission shall be recorded by the Member-Secretary;
    - (b) the quorum for a meeting of the Commission shall be atleast three members including the Chairperson;
    - (c) the Commission shall have the authority to transact any business through circulation among the members;
    - (d) all decisions of the Commission shall be by majority with Chairperson having a second or casting vote in case of equal division;
    - (e) in the absence of the Chairperson, members present may elect a member from amongst them to preside over the meeting and the proceedings of such meeting shall be deemed to be proper and legal;
    - (f) all meetings of the Commission shall be convened by the Member-Secretary with the approval of the Chairperson;
    - (g) no proceedings of the Commission shall be invalidated by reason only of any defect in its constitution or on the ground of existence of any vacancy in the office of any Members; and

By order,

- (h) all orders and decisions of the Commission shall be authenticated by the Member-Secretary.
- 12. The Chairperson, member and staff of the Commission to be public servants.— The Chairperson, members, officers and other employees of the Commission shall be deemed to be public servants within the meaning of Section 21 of the Indian Panel Code.

Sd/-(ASHISH SINGHMAR), Secretary (SJ&E).

SCHOOL EDUCATION DEPARTMENT

#### **NOTIFICATION**

Shimla-2, the May, 2025

**No. EDN-C-A(1)-10/2022.**—The Governor, Himachal Pradesh is pleased to constitute a **Joint Committee** to look into the issues related to Foundational Stage Learning [comprising of children aged 3 to 8 years *i.e.* 3 years of pre-school education (3 to 6 years) and 2 years of early primary grade-1 and 2 (6 to 8 years)] and co-location of Anganwaris in the Primary/Elementary Schools.

The constitution of the committee is as under:—

| 1.  | Secretary (Education) to the Government of H.P.       | Chairman         |
|-----|---|------------------|
| 2.  | Secretary (SJ&E) to the Government of H.P.            | Member           |
| 3.  | Director, ESOMSA, H.P.                                | Member           |
| 4.  | Director of Women and Child Development, H.P.         | Member           |
| 5.  | Director, School Education                            | Member           |
| 6.  | Director, Higher Education                            | Member           |
| 7.  | State Project Director (Samagra Shiksha), H.P.        | Member           |
| 8.  | Joint Secretary (Education) to the Government of H.P. | Member           |
| 9.  | Additional Director School Education, H.P.            | Member Secretary |
| 10. | Joint Secretary (SJ&E) to the Government of HP        | Member           |

The Committee will finalize the road map for Early Childhood Care and Education (ECCE) in line with NEP, 2020 in the State of Himachal Pradesh in a time bound manner. The SOPs, Joint declaration and necessary Guidelines will be issued within one month.

The Committee shall meet atleast once in a month to review the decisions taken and directions given.

By order, Sd-(RAKESH KANWAR), Secretary (Education).

#### STATE AUDIT DEPARTMENT

#### **NOTIFICATION**

Dated the 3rd June, 2025

**No. I-392/82-Fin(LA)-Vol-7-3144.**—In pursuance to the provisions envisaged under section 34 of the Rights of Persons with Disabilities Act, 2016 and instructions issued in this regard by the Government of Himachal Pradesh, Department of Personnel (AP-III) *vide* Letter No. PER(AP)-C-E(3)-2/2020-II, dated 27-08-2024, the Governor, Himachal Pradesh, is pleased to order the creation of one (1) Supernumerary Post in the cadre of Assistant Director/Assistant Controller, Class-I (Gazetted) now Group-A (Gazetted) on notional basis with effect from 01-07-2017 to 17-01-2020 (the date of availability of vacancy in the cadre of Assistant Director/Assistant Controller), in order to promote Sh. Dewan Chand, Section Officer under the category of Persons with Benchmark Disabilities.

This issues with the prior concurrence of the Finance Department (Expenditure Control-I) obtained *vide* U.O. No. 56255202/Fin-E/2025, dated 07-05-2025.

By order,

Principal Secretary (Finance).

#### H.P. STATE POLLUTION CONTROL BOARD

#### **NOTIFICATION**

Dated, the 3rd June, 2025

**No. HPSPCB/Regional Laboratory Shimla Vol-I /-22888-22921.**—Pursuant to the decision taken by the State Board and in continuation of this office Notifications No. HPSPCB/57th Board Meeting/Notification/08-5442-79, dated 13-06-2008, published in the State Gazette dated 26th November 2009, Regional Laboratory, Shimla is hereby established as State Board Laboratory to perform its functions under Section-17 of the Water (Prevention & Control of Pollution) Act, 1974 and Section-17 of the Air (Prevention & Control of Pollution ) Act, 1981. The laboratory will have its territorial jurisdiction of Shimla & Kinnaur Districts of Himachal Pradesh.

By order , Sd/-Chairperson.

#### H.P. STATE POLLUTION CONTROL BOARD

#### **NOTIFICATION**

Dated, the 3rd June, 2025

**No. PCB/Estt./Office Order (Vol-IX)/2021-13825-64.**—Consequent upon approval of the Board in its 80th Board Meeting held on 07-08-2021 *vide* Item No. 80.11 & 81st Board meeting

held on 20-06-2022 *vide* item No. 81.02, the Regional Laboratory of H.P. State Pollution Control Board at Una is hereby established as State Board Laboratory to perform its functions under Section-17 of the Water (Prevention & Control of Pollution) Act, 1974 and Section-17 of the Air (Prevention & Control of Pollution) Act, 1981.

By order Sd/- *Chairman*.

#### HIMACHAL PRADESH VIDHAN SABHA SECRETARIAT

#### **NOTIFICATION**

Shimla-4, the 2nd June, 2025

- **No.** VS/Estt./6-62/81-III.—The Hon'ble Speaker, H.P. Vidhan Sabha on the recommendations of the Departmental Promotion Committee, is pleased to order the promotion of Sh. Jitender Singh Kanwar, Under Secretary to the post of Deputy Secretary in Pay Matrix Level-23 of ₹83600-203100 on regular basis with immediate effect.
- 2. He will be entitled to exercise option for fixation of pay under provisions of the F.R. 22 within a period of one month from the date of issue of this Notification.
- 3. He will join on promotion within 15 days from the date of issue of this Notification failing which the promotion orders shall deemed to be withdrawn automatically. No specific orders with reference to withdrawal of promotion will be issued separately.

Sd/-Secretary, H.P. Vidhan Sabha.

# हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

शिमला-4, 04 जून, 2025

संख्या : वि०स०/स्था०/सेवा नि०/6—30/80.—अध्यक्ष, हिमाचल प्रदेश विधान सभा सहर्ष आदेश देते हैं कि श्री हरदयाल सिंह भारद्वाज, संयुक्त निदेशक (लोक सम्पर्क एवं प्रोटोकोल) हिमाचल प्रदेश विधान सभा, दिनांक 30—11—2025 (अपराह्न) को अधिवर्षिता की आयु पूर्ण होने पर एफ0आर0—56 के उपबन्धों के अन्तर्गत सेवानिवृत्त होंगे।

हस्ताक्षरित / — सचिव, हिमाचल प्रदेश विधान सभा।

I, Vaishali Prajapati, Aadhar No. 3058-5021-0936, w/o Anil Kumar, r/o H. No. 125/9, Kumhar Gali Nahan, District Sirmaur (H.P.) declare that in the Aadhar Card my name's spelling mentioned as Vashalee which is required to be corrected as Vaishali Prajapati. All concerned please note.

VAISHALI PRAJAPATI, w/o Anil Kumar, r/o H. No. 125/9, Kumhar Gali Nahan, District Sirmaur (H.P.).

#### **CORRECTION OF NAME**

I, Sushma Kumari Choudhari w/o Sh. Dev Raj Angaria, r/o Village Lower Sihotu, P.O. Atialadai, Tehsil Palampur, District Kangra (H.P.) declare that in Matric Certificate having Roll No. 17250573, Session 2022 & in 10+2 Certificate having Roll No. 17750001, Session 2024 both issued by CBSE Delhi, of my daughter Tanishqa Angaria, my name and my husband's name wrongly entered as Sushma Kumari & Dev Raj respectively. Whereas my correct name is Sushma Kumari Choudhari & my husband's correct name is Dev Raj Angaria. Please note.

SUSHMA KUMARI CHOUDHARI

w/o Sh. Dev Raj Angaria, r/o Village Lower Sihotu, P.O. Atialadai, Tehsil Palampur, District Kangra (H.P.).

# **CORRECTION OF NAME**

I, Sanjesh Kumar age 53 years s/o Late Sh. Mehar Chand, r/o Ward No. 2, Purana Kangra, Tehsil & District Kangra (H.P.) declare as under that my actual name is Sanjesh Kumar as per my Educational Certificate, Revenue Record Ration Card Record, Election Card but in Aadhar Card my name is wrongly mentioned as Sanjay Kumar instead of Sanjesh Kumar. Please concerned note it. Correct name is Sanjesh Kumar.

ANJESH KUMAR s/o Late Sh. Mehar Chand, r/o Ward No. 2, Purana Kangra, Tehsil & District Kangra (H.P.).

#### CHANGE OF NAME

I, Khodi Devi w/o Sh. Krishan Chand, r/o VPO Mandher, Tehsil Baijnath, District Kangra (H.P.) declare that I have changed my name from Khodi Devi to Kaohri Devi. My correct DOB is 15-08-1953. Concerned note.

KHODI DEVI w/o Sh. Krishan Chand, r/o VPO Mandher, Tehsil Baijnath, District Kangra (H.P.).

# **CHANGE OF NAME**

I, Chhalian Devi w/o Sh. Babu Ram, r/o Village Samrala, P.O. Didwin, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Chel Dei to Chhalian Devi for all purposes in future. Please note.

CHHALIAN DEVI w/o Sh. Babu Ram, r/o Village Samrala, P.O. Didwin, Tehsil & District Hamirpur (H.P.).

# **CORRECTION OF NAME**

I, Sumna Devi aged 59 years DOB 16-03-1966 w/o Sh. Budhi Singh, r/o Village Ichhi Khas, P.O. Ichhi, Tehsil & District Kangra (H.P.) declare that in my Aadhar Card my name is wrongly entered as Sumna Devi. But as per Education Certificate, Revenue Record & Himachali Bonafide Certificate & Panchayat record my correct name is Saman Bala All concern please note.

SUMNA DEVI w/o Sh. Budhi Singh, r/o Village Ichhi Khas, P.O. Ichhi, Tehsil & District Kangra (H.P.).

# **CHANGE OF NAME**

I, Ram Dei, r/o Village Gaddi Banehni, P.O. Kanon, Tehsil Sainj, District Kullu (H.P.) have changed my name from Dei Devi to Ram Dei for all future purposes. Concerned note it.

RAM DEI, r/o Village Gaddi Banehni, P.O. Kanon, Tehsil Sainj, District Kullu (H.P.).

# **CHANGE OF NAME**

I, Anamika d/o Sh. Rajesh Kumar, r/o Ward No. 4, Village Peera, P.O. Rajhoon, Tehsil Dhira, District Kangra (H.P.) declare that I have changed my name from Anamika to Anamika Kharwal, in future I shall be known as Anamika Kharwal that Anamika and Anamika Kharwal is the name of one & same person. Concern not.

ANAMIKA d/o Sh. Rajesh Kumar, r/o Ward No. 4, Village Peera, P.O. Rajhoon, Tehsil Dhira, District Kangra (H.P.).

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# **CHANGE OF NAME**

I, Devender Singh s/o Sh. Ganga Ram, r/o V.P.O. Devamanal, Tehsil Noradhar, District Sirmaur (H.P.)-173 104 declare that I have changed my minor son's name from Anab to Arnav Rapta. All concerned please may note.

DEVENDER SINGH s/o Sh. Ganga Ram, r/o V.P.O. Devamanal, Tehsil Noradhar, District Sirmaur (H.P.).

#### **CORRECTION OF NAME**

I, Kumari Neeta w/o Sh. Hari Singh, r/o Village Prahni, P.O. Durgapur, Tehsil & District Shimla (H.P.) declare that in my Aadhar Card bearing No. 5638 9256 1816 my name is wrongly entered as Anita Chauhan should be corrected as Kumari Neeta. Please correct this.

KUMARI NEETA w/o Sh. Hari Singh, r/o Village Prahni, P.O. Durgapur, Tehsil & District Shimla (H.P.).

# **CHANGE OF NAME**

I, Tek Bahadur Sunar s/o Sh. Shashi Thakur, r/o Village Bishnog, P.O. & Tehsil Theog, District Shimla (H.P.) declare that in my Aadhar Card bearing No. 8310 2360 6391 my name is wrongly entered as Vijay Thakur should be corrected as Tek Bahadur Sunar. Please correct this.

TEK BAHADUR SUNAR s/o Sh. Shashi Thakur, r/o Village Bishnog, P.O. & Tehsil Theog, District Shimla (H.P.).

# **CORRECTION OF NAME**

I, Jatinder Singh s/o Sh. Hukam Singh, r/o Village & P.O. Nadholi, Tehsil Jawali, District Kangra (H.P.) declare that my name in my son Piyush Rana's, army public school Yoll Cant. documents has been wrongly entered as Jatender Singh. Whereas my correct name is Jatinder Singh. All concerned please not.

JATINDER SINGH s/o Sh. Hukam Singh, r/o Village & P.O. Nadholi, Tehsil Jawali, District Kangra (H.P.).

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I, Naru Devi w/o Sh. Yashwant Kumar, r/o Village Manjhakhal, P.O. Jarol, Tehsil Thunag, District Mandi (H.P.) in my Aadhar Card No. 9657 3692 8947 as Nuru Devi is wrongly entered. Correct name is Naru Devi.

NARU DEVI w/o Sh. Yashwant Kumar, r/o Village Manjhakhal, P.O. Jarol, Tehsil Thunag, District Mandi (H.P.).

# **CHANGE OF NAME**

I, Chhanga s/o Sh. Man Singh, r/o Village Karuntu, P.O. Gehra, Sub-Tehsil Dharwala, District Chamba (H.P.) declare that I have changed my name from Lokinder Singh to Chhanga for all purposes in future. All concerned please note.

CHHANGA s/o Sh. Man Singh, r/o Village Karuntu, P.O. Gehra, Sub-Tehsil Dharwala, District Chamba (H.P.).

#### **CHANGE OF NAME**

I, Neeta Bhardwaj w/o Sh. Kamal Kishore, r/o Village Dobh, P.O. Bhanjraru, Tehsil Churah, District Chamba (H.P.) declare that I have changed my name from Anita Bhardwaj to Neeta Bhardwaj for all purposes in future. Please note.

NEETA BHARDWAJ w/o Sh. Kamal Kishore, r/o Village Dobh, P.O. Bhanjraru, Tehsil Churah, District Chamba (H.P.).

#### **CHANGE OF NAME**

I, Pawan Kumar s/o Sh. Mahant Ram, r/o Village Dalpa, P.O. Bhadiyankothi, Tehsil & District Chamba (H.P.) declare that I have changed my minor son's name from Akshu to Akshay Kumar for all purposes in future. All concerned please not.

PAWAN KUMAR s/o Sh. Mahant Ram, r/o Village Dalpa, P.O. Bhadiyankothi, Tehsil & District Chamba (H.P.).

I, Param Dev Sharma s/o Sh. Durga Dass, r/o Village Dharwahan, P.O. Nerchowk, Tehsil Balh, Ner (222), Mandi (H.P.)-175008 declare that my name has been wrongly written as Param Dev in my 10th school certificate and my correct name is Param Dev Sharma which may be amended accordingly.

PARAM DEV SHARMA s/o Sh. Durga Dass, r/o Village Dharwahan, P.O. Nerchowk, Tehsil Balh, Ner (222), Mandi (H.P.).

# **CORRECTION OF NAME**

I, Sushma Devi d/o No. 3941519K Sep. Late Sh. Shohan Lal (Retd.), r/o Village Baggi, P.O. Dakhyora, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) declare that in Army record of my Late father my name is wrongly entered as Sushman Kumari, whereas my correct name is Sushma Devi. Please not.

SUSHMA DEVI d/o Late Sh. Shohan Lal r/o Village Baggi, P.O. Dakhyora, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

# **CHANGE OF NAME**

I, Viyaso Devi w/o Sh. Dhani Ram, r/o Village Jhandwin Brahmana, P.O. Ludder Mahadev, Tehsil Jahu, District Hamirpur (H.P.) declare that I have changed my name from Biyasan Devi to Viyaso Devi for all purposes in future. Please note.

VIYASO DEVI w/o Sh. Dhani Ram, r/o Village Jhandwin Brahmana, P.O. Ludder Mahadev, Tehsil Jahu, District Hamirpur (H.P.).

#### CHANGE OF NAME

I, Monika Bhardwaj w/o Sh. Kartik Kumar, r/o Harsidhi Kunj, North Oak Sanjauli, Shimla-6 (H.P.)-Pin 171006 hereby declare that I have changed my son's name from Vasu Dev (Old Name) to Vasudev Bhatt (New Name). All concerned please may not.

MONIKA BHARDWAJ w/o Sh. Kartik Kumar, r/o Harsidhi Kunj, North Oak Sanjauli, Shimla-6 (H.P.).

# **CHANGE OF NAME**

I, Kiran Devi aged about 35 years w/o Sh. Anup, r/o Village Anu, P.O. Khagna, Tehsil Chopal, District Shimla (H.P.), Pin-171211 declare that I have changed my minor son's name from Ankit (Previous Name) to Yankit (New Name). All concerned please may not.

KIRAN DEVI w/o Sh. Anup, r/o Village Anu, P.O. Khagna, Tehsil Chopal, District Shimla (H.P.).

# **CHANGE OF NAME**

I, Arjun Singh s/o Sh. Sohan Lal, r/o Ward No. 1, House No. 381, Anu, Hamirpur, Tehsil & District Hamirpur (H.P.) declare that I have changed my ninor daughter's name from Vimbka Thakur to Vamika Thakur for all purposes in future. Please note.

ARJUN SINGH s/o Sh. Sohan Lal, r/o Ward No. 1, House No. 381, Anu, Hamirpur, Tehsil & District Hamirpur (H.P.).

# **CORRECTION OF NAME**

I, Kamal Kishore Walia s/o Sh. Tarsem Walia, r/o Village Sevkara, P.O. Kangra, Tehsil & District Kangra (H.P.) declare that in 10th class certificate of my son Shivansh Walia, my name is wrongly entered as Kamal Walia instead of Kamal Kishore Walia. Concerned note it.

KAMAL KISHORE WALIA s/o Sh. Tarsem Walia, r/o Village Sevkara, P.O. Kangra, Tehsil & District Kangra H.P.).

I, Sunita Devi Mother of Minor Kavyansh Bhardwaj s/o Mr. Bhag Chand, r/o Village Odidarh, P.O. & Tehsil Karsog, District Mandi (H.P.) declare that in my minor son's Aadhar Card, his name is wrongly entered as Kavya should be corrected as Kavyansh Bhardwaj. Please correct this

SUNITA DEVI Mother of Minor Kavyansh Bhardwaj s/o Mr. Bhag Chand, r/o Village Odidarh, P.O. & Tehsil Karsog, District Mandi (H.P.).